or anything like that, and that balance will have to be done by this Parliament.

SHRI SITARAM YECHURY: That is why we are requesting you to cooperate ... (*Interruptions*)...

SHRI ARJUN SINGH: You are asking me to cooperate!

SHRI SITARAM YECHURY: I mean the Government, not you.

SHRI ARJUN SINGH: Well, I think, we leave that matter out, Sir. In whatever way it is achieved, let us all collectively do it.

Tribals residing in forest lands

*342. SHRI MATILAL SARKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of Tribal families residing in the forest lands in different States, for which they have not been given the order of settlement;

(b) whether these families are allowed to use the non-timber forest produces for their livelihood;

(c) whether Government propose to give these families the right to the forest in consideration of their age-old adaptation to the forest-life; and

(d) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) Demographic details in respect of people residing on forest land are maintained by the respective State/Union Territory Governments.

(b) The Indian Forest Act, 1927 provides for determination of traditional rights of forest dwellers over forest land and to exclude such areas from the area to be notified as Reserved Forest (RF). It also provides for determination and grant of traditional rights over use of forest produce in lands declared as RF. In addition, the Ministry of Environment and Forests has requested the State/Union Territory Governments to assign ownership

of Minor Forest Produce to Forest Dependent Communities *vide* letters dated 11.8.2004 and 1.9.2004. Further, the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 provides for endowing Panchayats at the appropriate level and the Gram Sabha in the Schedule V areas specifically with the ownership of minor forest produce.

SHRI MATILAL SARKAR: Sir, part 'a' of the question is not answered. We are not supposed to ask the State Governments or the State Assemblies for the answer. We have to get the answer from here only. So, part 'a' is not answered. My first supplementary is, the Indian Forests Act, 1980, does not vest in the dwellers the forest rights and right of occupation of the forest land. That is why eviction has already taken place from 1.52 lakh hectares of land in different States. I would like to know whether the hon. Minister wouid kindly inform the House what the reason is that the Scheduled Tribes (Recognition of Forest Rights) Bill, 2005, has not been placed before the House for consideration and passing. And, what is the secret that it is getting so late?

SHRI P.R. KYNDIAH: Sir, there are two parts of the question raised by the hon. Member. The first part relates to the Ministry of Environment and Forests in relation to the Forest (Conservation) Act, 1980. On this, the Ministry of Environment and Forests has issued guidelines, I think, he would be aware, on 18.09.1990, for verification of claims of traditional forest dwellers over forest land, and survey of encroached lands to be carried out by the respective State/Union Territory Government in the manner as provided in the Guidelines. That is the first part of it. The second part, which is more important, relates to the Scheduled Tribes (Recognition of Forests Rights) Bill, 2005. The Bill was introduced in Lok Sabha in 2005. And, after the introduction of the Bill, it was decided that we had the Joint Parliamentary Committee of both the Houses. In the meanwhile, the Report of the Joint Parliamentary Committee had come to us, and we are examining the recommendations, which process is continuing now. It is being looked into by the Group of Ministers headed by the Minister of Defence. So, this is the position. We are in the process at the level of the GoM to consider it. That is why it has not come yet.

SHRI MATILAL SARKAR: Sir, my second supplementary is this. A lot of tribal people have been evicted so far and different State Governments, particularly, the Government of Tripura, had to stop rehabilitation work

owing to the prohibition imposed by the Supreme Court on the basis of the Indian Forests Act. So, whether the Minister would kindly let the House know if the evicted forest dwellers will be given their lands. What is the decision of the Government in this regard? I would like to know whether the State Governments are trying to rehabilitate tribal people in the forest land and whether this process has been halted by the hon. Supreme Court. What is the Central Government going to do to help the State Governments in this regard?

SHRI P.R. KYNDIAH: The Ministry of Environment and Forests, as I said earlier on 18th September, 1990 issued six circulars for settlement of disputed claims of tribal people. As per these circulars, this is important, pre-1980 encroachments on forest lands are considered eligible for regularisatton, provided they are recommended by the State Governments. The State Governments have certain eligibility criteria in accordance with their local needs and conditions. So, this is the process that we do. But there is one good thing that they have done. The Supreme Court by its order dated 23.11.2001 made the process of regularisation of encroachment in forest areas more stringent. But, at the same time, it is a fact that the Ministry of Environment and Forests has also issued directions to the State Governments and the Union Territories on 21.12.2004 not to evict tribals and forest dwellers, other than ineligible encroachers of forests land. This is important.

SHRI MATILAL SARKAR: Lots of people have already been evicted and they have not been rehabilitated. They are under the open sky. What will happen to those people? I would like to know particularly when this bill is coming.

MR. CHAIRMAN: Please, take your seat. that is enough. Let others ask questions.

श्री शरद यादव : सर, माननीय सदस्य ने जो सवाल किया हैं, उनकी बात का पूरी तरह से जवाब नहीं दिया गया हैं। इस देश में यदि सबसे ज्यादा कोई तबका गरीबी, भूख,लाचारी,बेबसी और तबाही के दौर से गुजर रहा हैं, तो वह आदिवासी और ट्राइबल लोगों का तबका हैं। लाखों हेक्टेयर जमीन से उनको replace कर दिया हैं। देश की सारी दौलत, जहां वे बसते हैं, वहीं हैं। आपने इस ट्राइबल बिल को लटकाया हुआ हैं। एनवायरमेंट का पूरा का पूरा जिम्मा, पूरे देश का, भारत का अकेले ट्राइबल एरिया पर आपने टांग दिया हैं। आप टाइगर से लेकर, पशु और पक्षी और तमाम एनवायरमेंट को बचाने के लिए सबसे ज्यादा कारगर तरीके से जो ज्यादती और जूर्म कर रहे हैं,

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वे आदिवासी इलाके हैं। वहीं डैम्स बन रहे हैं, वहीं देश के सारे मिनरल्स हैं, दुनिया के और यहां के सारे, पूजीपंति, कारपोरेट वहीं जा रहे हैं। आपने यह जो ट्राइबल बिल रोका हैं।(व्यवधान)...

श्री सभापति : आप क्वेश्चन कर लीजिए।

श्री शरद यादव : सभापति जी, यह ट्राइबल बिल जो रोका हैं, कुछ नौजवानों ने पार्लियामेंट के अंदर पूछ लिया कि शेरों का क्या होगा? मैं कहता हूं कि इस देश में ही चीज, चील से लेकर हर चीज बरबाद हो रही हैं, आप शेर की क्या बात कर रहे हैं। सिर्फ शेर के नाम पर देश का जो रूलिंग क्लास हैं, वह बहुत ही चिन्तित हैं। उसके चलते आपने ट्राइबल बिल को रोका हैं और इसमें कई तरह के तौर और तरीके को डाला हैं। जेपीसी unanimous हैं, परन्तु आपने इसे select committee, group of ministers को दिया हैं। आदिवासियों की तबाही मची हुई हैं। उड़ीसा से लेकर, झारखंड से लेकर, छत्तीसगढ़ से लेकर नर्मदा बांध से लेकर, आंध्र प्रदेश से लेकर, केरल से लेकर, सब जगह अकेला यही तबका हैं, जो बेजुबान हैं। दलित की आवाज हैं, ऊंचे तबके की आवाल हैं,माइनोरिटी की आवाज हैं। यह जो बिल हैं, उसे ग्रुप ऑफ मिनिस्टर्स को नहीं, आप तत्काल बताइए कि जेपीसी से बड़ी कोई चीज नहीं होती हैं, unanimous बिल हैं, आप कब इस बिल को लाने वाले हैं?

> SHRI AMAR SINGH: Sir, we associate ourselves with this. SHRI P.R. KYNDIAH: Sir, I share(*interruptions*)...

श्री शरद यादव : सभापति जी, इनके लोग जो हैं, वे इतने बेजुबान हैं, यहां के जो होम मिनिस्टर हैं, सबसे पहले उनको फंसा लिया गया(व्यवधान)...

श्री सभापति : आज जितना बोलो(व्यवधान)...

श्री शरद यादव : सभापति जी, यहां भी जो बैठे हैं, वे बोल भी नहीं सकते(व्यवधान)...

श्री सभापति : यादव साहब, आप जितना बोलेंगे, जवाब देने में उतना ही कंफ्यूज़न होगा(व्यवधान)...

श्री शरद यादव : क्या बात कर रहे हैं आप?(व्यवधान)... यानी आप अच्छी तरह जानते हैं उनको सवाल को(व्यवधान)...

श्री एस.एस. अहलुवालिया : जब यह सवाल किया हैं(व्यवधान).... unanimous decision दिया(व्यवधान).... उस बिल को लाने में क्या तकलीफ हैं?(व्यवधान)...

श्री शरद यादव : जो लोग देश की कोई चीज नहीं जानते(व्यवधान)...

श्री सभापति : जवाब देने दीजिए(व्यवधान)... .. Please take your seat, ...(*Interruptions*)... Let him reply. Please take your seat. Let the Minister reply.

श्री कलराज मिश्र : इसके लिए जे.पी.सी. सर्वाधिक उपयुक्त होगा(व्यवधान)...

श्री सभापति : हां, वह ठीक हैं(व्यवधान)...

SHRI PR. KYNDIAH: I fully share the concern of the hon. Members; and I want to say that I am with them on this. The only problem now is, we are still considering it very, if I may use the world, furuously how to come to a clear-cut Bill, as recommended by the Joint Parliamentary Committee. ...(Interruptions)..

SHRIMATI BRINDA KARAT: Sir, I had been nominated to the JPC by my party along with many of the other colleagues who are present in the House, who were all Members of the JPC. We had 100 representations. We had listened to all the five Ministries which had been involved. Over 45 direct representations had been made to the Committee.

MR. CHAIRMAN: That is there in the Committee Report.

श्रीमती वृदा कारत : सर, प्लीज मुझे कहने दीजिए। चूंकि ट्राइब्लस के बारे में इस देश के पोलिटिकल एजेंडे में हैं ही नहीं, इसलिए कांइंडली सर, मुझे कहने दीजिए। हम लोग इस सवाल पर जले हुए हैं। बाकी सब बिल्स को लाने के लिए दो मिनट भी नहीं लगते, लेकिन ट्राइब्लस बिल जब यूनैमिमस हैं, हर राजनीतिक दल के प्रतिनिधि ने उस पर बहस करके सर्वसम्मति से वे सिफारिशें दी हैं। सर, तीन महीने हो गए, लेकिन आज इस सरकार ने यह उचित नहीं समझ कि उस बिल को इस सदन में सिफारिशों के साथ लेकर आए।

सर, उसका परिणाम क्या हुआ हैं? एक तो जमीन के अधिकार हैं, लेकिन साथ-साथ minor forest produce के भी अधिकार हैं। मेरे छत्तीसगढ़ के साथी यहां मौजूद हैं, वे जानते हैं, क्योकि छत्तीसगढ़ की गवर्नमेंट इस बात को लेकर सुप्रीम कोर्ट में गई हैं कि सुप्रीम कोर्ट ने minor forest produce का अधिकार भी ट्राइबल से छीन लिया हैं।(व्यवधान)... अब एक तरफ सुप्रीम कोर्ट का हैं, दूसरी तरफ MoEF का सकुर्लर हैं। एक टकराव हैं। फिर भी इस टकराव का हल और इस समस्या का हल निकालने के लिए JPC ने सोच-समझ कर सिफारिशों की एक पूरी सूची जो दी हैं, सरकार उसका जवाब तक देने के लिए तैयार नहीं हैं। अभी GOM का यह क्या चक्कतर चल गया हैं? ...(व्यवधान)... No, no please understand. Let me appeal to the ruling party that your own people are

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very much involved. It is chaired by a Congressman, Sir, यह एक sabotage हो रहा हैं ...(व्यवधान)...

श्री सभापति : वह सही हैं ...(व्यवधान)...

SHRI C. RAMACHANDRAIAH: Why are you unable to clear it?

श्रीमती वृदां कारत : सर, इस पार्लियामेंट के अंदर हर सवाल उठ सकता हैं, लेकिन आदिवासियों के सवाल नहीं उठ सकते हैं ...(व्यवधान)...

श्री सभापति : आप इस क्वेश्चन का जवाब तो देने दीजिए ...(व्यवधान)...

श्रीमती वृदा कारत : सर, हर पार्टी के लोग इस मामले में एक हैं ...(व्यवधान)...

श्री सभापति : माननीय सदस्य pleasetake your seat. ...(Interruptions)... Please take your seat. ...(Interruptions)...

SHRI AMAR SINGH: Sir, this GoM is management by postponement. ...(Interruptions)... it is management by postponement. ...(Interruptions)... MR. CHAIRMAN. Please take your seat. ...(Interruptions)... आप बैठिए जो सही हैं(व्यवधान).... अमर सिंह जी, बैठिए(व्यवधान).... बैठिए, बैठिए(व्यवधान).... अमर सिंह जी बैठिए।(व्यवधान)....

माननीय मंत्री महोदय सब बातों को देख कर स्पष्ट रूप से बताएं कि यह बिल लाना चाहते हैं या नहीं लाना चाहते हैं(व्यवधान).... आप एक मिनट ठहरिए(व्यवधान).... एक मिनट ठहरिए(व्यवधान).... कब लाना चाहते हैं, इसकी भी जानकारी दीजिए(व्यवधान)....

SHRI C. RAMACHANDRAIAH: Sir, they have got vested interests. ...(Interruptions)...

SHRIMATI BRINDA KARAT: Let him give a time frame. ...(*Interruptions*)...

श्री सभापति : आप जवाब तो देने दीजिए(व्यवधान).... Please take your seat. ...(Interruptions)...

SHRI C. RAMACHANDRAIAH: You have got vested interests. It is not because of lack of clarity. It is because of vested interests. (*Interruptions*)... You are talking about *aam admi*. (*Interruptions*)...

श्री अमर सिंह : सर, वृदा कारत जी के सवाल का जवाब नहीं हैं।(व्यवधान).... आप सब्र करिए ,(व्यवधान)....

श्री वी. नारायणसामी : अमर सिंह जी, आप बैठिए।(व्यवधान)....

श्री सभापति : आप बैठिए। आप उन्हे जवाब देने दीजिए।(व्यवधान).... जवाब देने दीजिए।(व्यवधान).... माननीय सदस्य, एक मिनट। मंत्री जी आप जवाब दीजिए। मैं यह शेरों की लड़ाई यहां नहीं होने दूंगा।(व्यवधान)....

SHRIMATI BINDA KARAT: Let there be a time-frame. ...(Interruptions)...

श्री एस.एस. अहलुवालिया : सर, आप शेरों की लड़ाई मत होने दीजिए, लेकिन शेर का हकुम हो।(व्यवधान)....

श्री सभापति : मैं शेर नहीं हूं,आप हैं शेर। आप जरा बैठिए।(व्यवधान).... आप मंत्री जी को जवाब देने दीजिए।(व्यवधान).... मेरी समझ में नहीं आ रहा(व्यवधान).... आप एक मिनट बैठिए। इस क्वैशचन के प्रति आप सीरियस हैं,let the Minister reply. Then put your questions. ...(Interruptions)...

SHRI P.R. KYNDIAH: Sir, there is no denying the fact that we are today trying to expedite this matter and, in fact, only recently we have consultations on how to go about it. There are some basic issues invovled. Firstly, the Bill which I had introduced is tribal-focussed and is meant to give tribal lands to the deprived tribals. This is the focus. There is another issue which has been brought out. It is to include the non-tribal communities. ...(Interruptions).... Just a minute. ...(Interruptions)...

श्री सभापति : आप बैठिए। एक मिनट, मैं पूछ रहा हूं, आपकी तरफ से पूछ रहा हूं।

...(*Interruptions*)...What is the opinion of the Government about the JPC recommendations? ...(*Interruptions*)...

SHRI SHAHID SIDDIQUI: Please, don't mislead the House.

SHRI P.R.KYNDIAH: This is not misleading. I am just saying the fact. The fact is that the Bill which I introduced was the Scheduled Tribes (Recognition of Forest Rights) Bill. This was the Bill ...(*Interruptions*)...

श्री शरद यादव : जे.पी.सी. किस लिए बनाई थी?

श्री हंसराज भारद्वाज : आप जवाब तो देने दो। ऐसा क्यों बोलते हों?(व्यवधान)....

SHRI AMAR SINGH: Why was the JPC formed? ...(Interruptions)... Why did you send it to the JPC? ...(Interruptions)...

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SHRI S.S. AHLUWALIA: Why did you form the JPC? ...(*Interruptions*)... Why **was** it sent to the JPC? ...(*Interruptions*)...

श्रीमती वृदा कारत : जे.पी.सी. किस लिए बनाई थी? जे.पी.सी. ने अपनी सिफारिशें दी थीं।(व्यवधान)....

श्री शहिदी सिद्दिकी : आपने जे.पी.सी. बनाई थी।(व्यवधान)....

†شرى شاېدصدىقى:آپ نے ج_يىسى-بنائى تھى...مداخلت...

SHRI MOINUL HASSAN: Sir, what is his reply to your question? ...(Interruptions)...

श्री सभापति : माननीय सदस्य, आप जवाब तो सुनिए।(व्यवधान).... जवाब सुनिए इस तरह से कोई लाभ नहीं होने वाला है, यदि आप एक साथ बोलेंगे।(व्यवधान).... मेरी समझ में नहीं आ रहा।(व्यवधान).... एक मिनट, ठहरिए। यह इतना इम्पोर्टेट क्वैश्चन हैं और इस इम्पोर्टेट क्वैश्चन पर आए सब एक साथ खड़े होंगे, तो मंत्री जी जवाब क्या देंगे? आप जवाब लीजिए गवर्नमेंट से।(व्यवधान)....Amar Singhji, please take your seat. This is not a fun. आप क्वैश्चन करिए, उसका जवाब लें, इसके लिए मैं आपको इजाजत देता हूं।(व्यवधान)....

श्री हंसराज भारद्वाज : जवाब दे रहे हैं। ये लोग जवाब सुनना नहीं चाहते।(व्यवधान)....

श्री सभापति : वह जवाब दे रहे हैं। मंत्री जी, आप बताइए जे.पी.सी. के बारे में।

SHRI P.R.KYNDIAH: Now, as I said, Sir, the fact remains that, whatever be the recommendations of the Join Parliamentary Committee, it will include the non-tribal forest dwelling communities. This is the issue that the we are discussing today. That is why it is delayed because whether it should be tribal focussed or whether it should be forest dwelling communities focussed.

SHRI BRINDA KARAT: Sir, he is misleading the House... .(Interruptions)... He is misleading the House on the tribal issue. ...(Interruptions)... Sir, please give me a chance to speak. ...(Interruptions)... Sir, he is misleading the House. ...(Interruptions).... यह मिसलीड कर रहे हैं हाऊस को।(व्यवधान)....

MR. CHAIRMAN: This question is postponed for tomorrow. I hope the Minister will take cognisance of ...(*Interruptions*)... This question is postponed for tomorrow ...(*Interruptions*)... क्वेशन कल आएगा।(व्यवधान)....Mr. Minister,

^{†[]} Transliteration in Urdu Script.

you come prepared for all these things. Now question no. 343. ...(Interruptions)...

SHRI H.R.BHARDWAJ: The Minister is not being allowed to answer the question ... (*Interruptions*)...

MR. CHAIRMAN: I will allow him to answer the question tomorrow. ...(Interruptions)... लॉ मिनिस्टर ने अभी जो बात कहीं थी, लॉ मिनिस्टर साहब, इस क्वेश्चन के बारे में सुन लीजिए, कि इस क्वेश्चन पर हाफ ऐन ऑवर डिस्कशन के रूप में चर्चा होगी।

SHRI H.R. BHARDWAJ: I think that would be appropriate. I will take only one minute. I would give some information to the House. This Bill has a point whether you allow non-tribals to occupy ...(*Interruptions*)...

SHRIMATI BRINDA KARAT: Sir, they are misleading the House. ...(Interruptions).

MR. CHAIRMAN: Please take your seat. ...(Interruptions). Please take your seat.

SHRI V. NARAYANASAMY: Sir, the Minister is not being allowed to speak. ...(Interruptions).

श्री सीताराम येचुरी : सर, मेरा एक सुझाव हैं।(व्यवधान).... सर, मेरा सुझाव यह हैं(व्यवधान).... एक मिनट, एक मिनट, प्लीज(व्यवधान)....

MR CHAIRMAN: Please move for Half-an-Hour Discussion. ...(Interruptions).

श्री सीताराम येचुरी : हां, वहीं।(व्यवधान).... Sir, what I am requesting you is that you allow Half-an-Hour Discussion tomorrow. ...(Interruptions).

श्री सभापति : मैंने कहा हैं कल यह क्वेश्चन(व्यवधान).... मैंने आपको बताया न कि कल यह क्वेश्चन(व्यवधान)....

SHRI V NARAYANSAMY: Sir, they are not allowing the Minister to answer the question. ...(*Interruptions*). This is not fair. ...(*Interruptions*).

श्री सभापति : एक मिनट, एक मिनट, आप बैठिए, बैठिए, बैठिए। प्लीज बैठिए श्री नारायणसामी(व्यवधान).... कल यह क्वेश्चन हाफ ऐन ऑवर डिस्कशन के रूप में लिया जाएगा।....(व्यवधान)....

RAJYA SABHA [21 August, 2006]

श्री शरद यादव : सर, आपने रूलिंग दी हैं, आपकी रूलिंग के बाद यह(व्यवधान)....

श्री एस.एस. अहलुवालिया : आपने यह रूलिंग दी हैं, सर, कि यह सवाल कल लिया जाएगा, उसके बाद हाफ ऐन ऑवर की बात कहां से आई?(व्यवधान)...... हाफ ऐन ऑवर से कुछ नहीं निकलता यहां पर, कुछ नहीं निकलता।(व्यवधान)...... इस सवाल पर जब आपने एक बार रूलिंग दे दी,ये उसमें अमेंडमेंट कैसे कर सकते हैं।(व्यवधान)......

श्री सभापति : हाफ ऐन ऑवर डिस्कशन।(व्यवधान)...... जनरली जो क्वेश्न पोस्टपोन्ड होते हैं।(व्यवधान)...... अब अगर आप अभी कुछ सुनना चाहते हैं, तो नहीं मिलेगा। इसलिए मैं कहता हूं कि क्वेशन हाफ ऐन ऑवर डिस्कशन के रूप में कल आएगा, मर्जी आए उस पर पूछिए, लेकिन सब दस्तखत करके देंगे।

श्री शरद यादव : आपकी रूलिंग को हम मान(व्यवधान).....

श्री विनय कटियार : हाफ ऐन ऑवर में काम तो इनको करना है(व्यवधान).....

MR. CHAIRMAN: Why are you wasting time? Let the question come tomorrow. Let the Minister reply to it. Question No. 343.

आंगनवाड़ी कामगारों की मांगें

*343. श्री मोती लाल वोरा :† श्रीमती प्रेमा करियप्पा :

क्या महिला एवं बाल विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) आंगनवाड़ी कार्यकर्ताओं की मुख्य मांगे क्या-क्या है;
- (ख) देश में कितने आंगनवाड़ी कार्यकर्ता और सहायिकाएं काम कर रही हैं;
- (ग) आंगनवाड़ी कार्यकर्ता और सहायिकाओं को प्रतिमाह कितना मानदेय

दिया जा रहा हैं, और

(घ) क्या आंगनवाड़ी कार्यकर्ताओं से दहेज और बाल विवाह के विरूद्ध अभियान का कार्य भी समय समय पर लिया जाता हैं?

महिला एंव बाल विकास मंत्रालय की राज्य मंत्री (श्रीमती रेणुका चौधरी) : (क) से (घ) विवरण सदन के पटल पर प्रस्तुत हैं।

† सभा में यह प्रश्न श्री मोती लाल वोरा द्वारा पूछा गया।